

bonded agricultural labour, in certain areas of the Mysore State. A copy of the Report of the Committee was placed before the Rajya Sabha on 6th May, 1969. The Commissioner for Scheduled Castes and Scheduled Tribes also mentioned the existence of this form of bonded agricultural labour in Mysore, among other States.

The matter has been taken up with the State Governments.

ACCOMMODATION FOR IAS OFFICERS IN PONDICHERRY ADMINISTRATION

1362. SHRI S. SIVAPRAKASAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the amount incurred on the accommodation for IAS Officers posted in Pondicherry for the last three years;

(b) the amount incurred towards repairs, alterations and maintenance charges for these accommodation;

(c) whether Pondicherry Administration have any plans to construct the residential houses for IAS Officers working under the administration ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) Rs. 77,583.

(b) The break-up of the above amount is as follows :—

	1970-71	1971-72	1972-73	Total
Repairs	1,312	8,190	1,658	11,160
Minor Works	14,905	4,823	46,696	66,423
TOTAL	16,216	13,013	48,354	77,583

(c) A scheme for construction of 380 staff quarters of various types has been sanctioned by the Government of India. This includes construction of 4 quarters for officers, including IAS officers, in the pay range Rs. 1300—2229. There is no plan for construction of residential houses for IAS officers separately.

ANNUAL PLAN OF PONDICHERRY

1363. SHRI S. SIVAPRAKASAM : Will the Minister of PLANNING be pleased to state :

(a) the number of Schemes of Government of Pondicherry agreed to by the Planning Commission under supplementary annual Plan for 1972-73 under Pondicherry Government;

(b) whether the schemes has been implemented; and

(c) the amount incurred under each department of Pondicherry under the Supplementary annual plan of the Government of Pondicherry ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA) : (a) Planning Commission had agreed to include 43 schemes in the Supplementary Annual Plan for 1972-73 against 46 schemes suggested by the Pondicherry Administration

(b) The schemes in Supplementary Plan are the process of implementation.

(c) A statement is placed on the Table of the House. [See Appendix No. LXXXIII Annexure No. 60B.]

ANNUAL PLAN OF GUJARAT

1364. SHRI I. K. KALANIA : Will the Minister of PLANNING be pleased to state :

(a) whether the annual plan of the State of Gujarat for the year 1973-74 has been approved; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA) : (a) Yes, Sir.

(b) A Statement is laid on the Table of the House.

STATEMENT

Annual Plan 1973-74 Gujarat (Rs. in lakhs)

Head of Development	Approved Outlay
Agricultural Education and Research	67
Agricultural Production	187
Small Farmers and Agricultural Labour	

Head of Development	Approved Outlay
Land Reforms	30
Minor Irrigation	760
Soil Conservation Area Development (Programme)	213
Animal Husbandry	135
Dairying & Milk Supply	28
Forests	185
Fisheries	95
Warehousing, Marketing and Storage	10
I. Agricultural Programmes	1,710*
Cooperation	150*
Community Development	78
Panchayats	12
II. Community Development, Co-operation & Panchayats	240
Irrigation	2325
Flood Control	100
Power	3000
III. Irrigation & Power	5525
Large & Medium Industries	340
Mineral Development	65
Village and Small Industries	120
IV. Industry & Mining	525
Roads	625
Road Transport	300
Ports & Harbours	120
Tourism	21
V. Transport and Communications	1066
General Education	1022
Technical Education	53
Health	190
Water Supply and Sanitation	550
Housing	240
Urban Development	15
Welfare of Backward Classes	225
Social Welfare	12
Labour & Labour Welfare	60

VI. Social Services	2377
Statistics	3
Information & Publicity	8
State Capital Projects	250
Special & Backward Areas	326
Others	Neg.
VII. Miscellaneous	587
Special Programmes	
Scheme of right to work	15
Scheme for educated unemployment relief	15
Special Employment Scheme	130
Planning Machinery	10
TOTAL	170
GRAND TOTAL	12200

Earmarked outlays.

ISSUE OF 'CARRY ON BUSINESS' LICENCE

1365. SHRI O. P. TYAGI : Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state :

(a) the types of foreign controlled Companies which are required to take COB licence under Government Notifications Nos. IDRA/29/D/70/1, dated 19-2-1970 and IDRA/20/D/70/4, dated 11-4-1970;

(b) the names of such companies required to obtain COB licence;

(c) by which date COB licence is required to be obtained;

(d) the companies which have not obtained such COB licence; and

(e) the reasons necessitating the issue of the Government Notification in this regard?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM) : (a) to (e) According to the licensing policy announced in February, 1970, the industrial undertakings owned by foreign companies, their branches or subsidiaries or by companies in respect of which more than 50% of the paid up equity share capital was held directly or indirectly by foreign companies, their branches or subsidiaries, or foreign nationals or non-resident Indians were not eligible for exemptions from industrial licensing. Such of the foreign companies which had set up industrial undertakings prior to February,